

NOTIFICATION NO. 122/2020

In continuation to the instructions issued vide Notification No.113/2020 dated 17.04.2020 with reference to mode of filing and hearing of cases in the Principal Seat at Madras, the following further instructions are hereby issued:

I. Advocates/Parties are hereby required to send Petitions/Applications/Grounds of Appeal along with the requisite documents as mandated, through email to the designated email IDs' from 10 a.m. to 1.30 p.m. on all working days. The emails received after time specified shall not be entertained.

II. Case related information such as filing of case, posting of case, status of the order passed etc., shall be obtained telephonically through the following telephone numbers from 10.30 a.m. to 5 p.m. on all working days.

For Appellate Side cases – Filing	-	2530 1195
For Appellate Side cases – Posting	-	2530 1266
For Writ Jurisdiction cases – Filing	-	2530 1191
For Writ Jurisdiction cases – Posting	-	2530 1301
For Criminal Side cases – Filing and Posting	-	2530 1252
For Queries relating to status of orders passed (other than Original Side cases)	-	2530 1124
For Original Side cases – Filing, Posting and queries Relating to status of orders passed	-	2530 1208

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

High Court, Madras
Dated: 30.05.2020

M.JOTHIRAMAN
Registrar (Judicial)